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**IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION**

**PUBLIC INTEREST LITIGATION (L) NO. 11649 OF 2021**

**Yogeeta R. Vanzara** ... **Petitioner**  
**Vs.**  
**The Union of India & Ors.** ... **Respondents**

Mr. Jamshed Master i/b Rajesh Vanzara for Petitioner.

Ms. Geeta Shastri, Addl. G. P. for State.

Mr. Anil C. Singh, ASG a/w Mr. Aditya Thakkar with Mr. D. P. Singh, Mr. Yash Momaya i/b Mr. Gul Asnani for UOI.

Mr. A. Y. Sakhare, Sr. Adv. with Mr. Rohan Mirpuray and Ms. K. H. Mastakar for MCGM.

**CORAM :- DIPANKAR DATTA, CJ &  
G. S. KULKARNI, J.**

**DATE :- JUNE 9, 2021**

**PC :**

1. Mr. Master, learned advocate for the petitioner, informs us that certain suggestions on vaccination plans have been forwarded to Ms. Shastri, learned Addl. Government Pleader for the State of Maharashtra on 2<sup>nd</sup> June 2021. Letter dated 2<sup>nd</sup> June 2021 of the learned advocate on record for the petitioner, containing suggestions, is taken on record.

2. It would be desirable if the State Government looks into such suggestions and adopts such of those which are workable without waiting for orders of the Court. A response from the State Government on affidavit in regard to such suggestions shall be filed by Wednesday next (16<sup>th</sup> June 2021).

3. Stand over to Thursday i.e. **17<sup>th</sup> June 2021.**

**(G. S. KULKARNI, J.)**

**(CHIEF JUSTICE)**